

**LOK SABHA
UNSTARRED QUESTION NO. 401
TO BE ANSWERED ON 8th DECEMBER, 2022**

Allotment of Non-Subsidized Kerosene

401. Shri Hibi Eden:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government can allot more non-subsidized kerosene to the State as the State Government cannot meet the requirement of the kerosene for business and commercial purposes and if not, the reasons therefor; and
- (b) whether the Government is aware of the fact that the allotted non-subsidized kerosene is even not sufficient to meet the requirement of fishermen and if so, the remedial measures proposed by the Government in this regard?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI RAMESWAR TELI)

- (a) and (b) Government of India makes allocation of Public Distribution System (PDS) Kerosene to States/UTs on quarterly basis for cooking and lighting purpose and Non Subsidized PDS Kerosene for special needs such as natural calamities, religious functions, fisheries, various yatras etc. Government has empowered States/ UTs vide order dated 21st August 2012, to draw an allocation of one month's quota of PDS Kerosene at non- subsidized rates during each financial year. Annual allocation of non-subsidised PDS Kerosene is done by Petroleum Planning & Analysis Cell (PPAC) in the beginning of each financial year. States/UTs may seek further additional allocation after exhausting available quota. However, Non-subsidized Kerosene is not intended for business and commercial purpose.
